

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 21st day of November 2001.

Original Application no. 1325 of 2001.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Administrative Member

Raghbir Prasad Srivastava,
S/o Sri Shyam Lal,
R/o House no. 52, Mohalla Haziryan,
JHANSI.

... Applicant

By Adv : Sri Pradeep Chandra

Versus

1. Union of India through General Manager,
Central Railway,
MUMBAI.
2. Divisional Railway Manager (Commercial),
Distt. Jhansi.

... Respondents

By Adv : Sri KP Singh

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC

By this OA, filed under section 19 of the AT Act, 1985, the applicant has challenged order dated 12.4.2001. On the basis of decision of screening committee, he has been posted as OS Grade I/OPT (Y) in the grade of Rs. 5500 - 9000. Learned counsel for the applicant has submitted that as Asstt. Station Master, the applicant was being paid scale of Rs. 6500 - 10500. The submission of learned counsel for the applicant is that while giving alternative job the pay

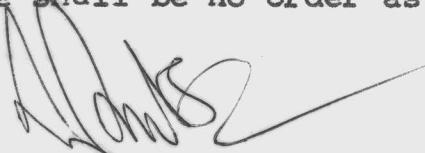
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2.

scale which was being paid to the applicant could not be reduced. In short the submission of learned counsel for the applicant is that the applicant was entitled for pay protection under rules.

2. However, it appears that before filing this O.A., the applicant has not approached the competent authority in the Railway Administration to redress the grievance. In the circumstances, we are of the view that ends of justice shall be better served, if the applicant is given opportunity to make the representation before D.R.M. Jhansi and place full facts and rules applicable. The representation, if so filed within 2 weeks, it shall be considered and decided by a reasoned order within 2 months, thereafter. The OA is decided accordingly.

3. There shall be no order as to costs.



Member-A



Vice-Chairman

/pc/